

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
M.A. No. 81 of 2017**

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Meeta Agarwal @ M. Agarwal & Others...

**Appellants**

**-versus-**

Jeeo Fast Carriers Pvt. Ltd. & Others ...

**Respondents**

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN  
THROUGH VIDEO CONFERENCING**

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**For the Appellants :** Mr. Rajiv Karan, Advocate

**For the Respondents :**

**5/ 05.04.2021      I.A. No. 2877 of 2017**

This interlocutory application has been filed under Section 5 of the Limitation Act, to condone the delay of 168 days in filing this appeal. The grounds to condone the delay have been mentioned in the interlocutory application at paragraphs 4, 5, 8 and 9.

This appeal is filed by the claimant for enhancement of the claim.

Considering the submissions made by the counsel for the appellant and being satisfied with the grounds shown to condone the delay in filing this appeal at paragraphs 4, 5, 8 and 9 of the interlocutory application, I am inclined to allow this interlocutory application. The delay of 168 days in filing this appeal is hereby condoned.

I.A. No.2877 of 2017 is, accordingly, allowed.

**M.A. No.81 of 2017**

No one appears on behalf of the Insurance Company-ICICI Lombard Motor Insurance Company Limited.

This case is adjourned.

**(Ananda Sen, J.)**